

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 2380 of 1998

New Delhi, this the 4th day of December, 1998

Hon'ble Mr. N. Sahu, Member(Admnv)

Nirmala Devi, w/o late Shri Mohan Lal,
Sunder Bhawan, Ramchander Lane 2,
Civil Lines, Delhi.

-APPLICANT

(By Advocate Shri S.P. Mehta)

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, New Delhi.

-RESPONDENTS

O R D E R (Oral)By Mr. N. Sahu, Member(Admnv)

The prayer in this O.A. is for a direction to the respondents to pay the applicant gratuity owed by the respondents to the applicant's husband, who died while in service.

2. The learned counsel for the applicant informs that the applicant's son has secured a compassionate appointment and the family continues in the quarter. No orders have been passed so far regularising the same. In the circumstances he expects only a reply to the representations at Annexures A-5, A-6 and A-7 of the O.A. He also states that there is no order negating the request for regularisation. In the circumstances of the case, this O.A. can be disposed of by issuing a direction to the D.R.M., Northern Railway, New Delhi, impleaded in this O.A. as respondent no. 2.

forwards

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3. Respondent no.2 is hereby directed to dispose of the representations at Annexures-A-5, A-6 and A-7 of the O.A. within a period of four weeks from the date of receipt of a copy of this order. The applicant may be advised as to why gratuity has not been paid and as to why the quarter has not been regularised. With these directions, the O.A. is disposed of at the admission stage itself.

N. Sahu
(N. Sahu)
Member(Admnv)

rkv.